

the complaints are noted by their staff and communicated to the officers concerned.

(d) and (e) There is no practice of maintenance of movement register of the officers. There is no proposal to introduce the same as the public meeting hours are already fixed.

Delhi High Court Order on encroachments

†3011. SHRI JAI PARKASH AGGARWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Delhi High Court has issued order to the Central Government and Delhi Development Authority in October, 2005 for preventing encroachments on Government land and to speedily ascertain the future of the colonies being developed on private land;

(b) whether the Central Government have taken any steps to comply with the orders of the Delhi High Court in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MALKEN) : (a) to (c) DDA has reported that Delhi High Court has passed orders on 20.10.2005 in CWP No. 905/2005 titled Sangam Vihar Vikas Manch Vs Union of India & Ors to protect government land and also to take a decision regarding regularization of unauthorized colonies.

DDA has further reported that as far as prevention of encroachment on its land is concerned, DDA has been taking necessary steps in this regard.

The Ministry of Urban Development has also filed an affidavit in the Court in March 2006 *inter-alia* intimating the status regarding the policy guidelines for regularization of unauthorized colonies in Delhi.

Yamuna bed for developing games site

3012. SHRI VIJAY J. DARDA:
SHRIMATI MOHSINA KIDWAI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that decision to change the land use of 16.5 hectares on Yamuna bed for developing the games site has been objected

†Original notice of the question was received in Hindi.

to by the environmentalists and city planners and they have expressed concern about the long-term implications of such measures;

(b) if so, whether this problem has been sorted out as there is paucity of time for raising such structures for the 2010 Commonwealth Games; and

(c) the status of the progress of other similar projects in Delhi or in the NCR where some of the games may also be held?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) The Master Plan for Delhi (MPD 2001) has been amended *vide* notification dated 18.8.2006 to carry out change in the land use of 16.5 hectares on Yamuna bed in connection with the holding of Commonwealth Games, 2010, after following the prescribed statutory procedure of inviting suggestions/objections from the public. The suggestions/objections received from the public which included Town Planners and Architects were considered by a Board constituted by Delhi Development Authority (DDA). The proposal has also been cleared by the Yamuna Action Committee of the Central Water Commission.

(c) DDA has reported that it has the responsibility to develop the Commonwealth Games Village at Noida Mode, venue for Table Tennis at Yamuna Sports Complex and venues for Badminton, Squash and Cue Sports at Siri Fort Sports Complex as well as training facilities for some events, for which it has initiated necessary action. Government of National Capital Territory of Delhi has also reported that the projects on city infrastructure, planned for Commonwealth Games, 2010, are regularly monitored.

Khanna Committee recommendations on DDA's construction work

†3013. **SHRI RAVI SHANKAR PRASAD:**

DR. MURLI MANOHAR JOSHI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have decided to take back the house construction work from Delhi Development Authority on the basis of recommendations made by Khanna Committee;

(b) if so, the facts thereof:

†Original notice of the question was received in Hindi.